

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 467/2001

Monday this the 4th day of February, 2002.

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

Sushama Mohan
W/o Mohan Kumar
News Reader and Translator
All India Radio
Trivandrum.

Applicant

[By advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India represented by
The Secretary to Government of India
Ministry of Information and Broadcasting
New Delhi.
2. Director General
All India Radio
Prasar Bharathi Broadcasting Corporation of India
New Delhi.
3. Station Director
All India Radio
Trivandrum.

Respondents

[By advocate Mr. R. Madanan Pillai, ACGSC]

The application having been heard on 4th February, 2002, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant has approached this Tribunal ~~through~~ this
Original Application seeking the following reliefs:

- i. Quash Annexure A1 and A2.
- ii. Quash DG AIR Order No. PF/4/397/92-s-SVIII dated 24.5.01 referred to in Annexure A1.
- iii. Grant such other relief as may be prayed for and the Tribunal may deem fit to grant and,
- iv. Grant the costs of this Original Application.

2. Applicant has been working as News Reader and Translator in the All India Radio, Trivandrum. By an order dated 24.5.01 she was transferred to All India Radio, New Delhi and by A-1 and A-2 orders both dated 28.5.01 she was relieved to carry out the transfer. Aggrieved and advancing a number of grounds she approached this Tribunal seeking the reliefs mentioned earlier.

3. Today when the OA was taken up, learned counsel for the respondents submitted that he had filed an MA enclosing therewith an order No.PF-4/397/92-SVIII dated 14.1.2002 by which the order of the Director General, All India Radio dated 24.5.01 transferring the applicant to New Delhi had been cancelled.

4. Learned counsel for the applicant submitted that in view of the above development and the submission of the learned counsel for the respondents, the Original Application can be closed.

5. The above statements are recorded and the Original Application is closed. No costs.

Dated 4th February, 2002.



K. V. SACHIDANANDAN
JUDICIAL MEMBER

aa.


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

APPENDIX

Applicant's Annexures:

1. A-1 : True copy of Order No.13/16/98-R.Admn.1413 dated 28-5-01 of the 2nd respondent.
2. A-2 : True copy of the Order No.Tvm 21 (2) 4001-S(SM) dated 28-5-01 of the 3rd respondent.
3. A-3 : True copy of the representation dated 11-6-97 of the applicant.
4. A-4 : True copy of the representation dated 17-6-97 of the applicant.
5. A-5 : True copy of Memo No.Tvm (RNU) 5 (3)/97 dated 25-6-1997.
6. A-6: True copy of the representation dated 26-6-1997 of the applicant.
7. A-7 : True copy of the representation dated 17-4-00 submitted by applicant's father to NHRC.

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